

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

**OA/310/00959/2018**

**Dated Monday the 23<sup>rd</sup> day of July Two Thousand Eighteen**

**PRESENT**

**HON'BLE MR. R. RAMANUJAM, Member (A)  
&  
HON'BLE MR. P. MADHAVAN, Member (J)**

S.Subbulakshmi,  
No. 2/65, North Street,  
Peiyaodaipatti Village,  
Peddureddipatti 626205.  
Virudhunagar Dist. ....Applicant

By Advocate M/s. S. V. Karthikeyan

Vs

- 1.The Union of India,  
rep by its Secretary,  
Ministry of Postal and Telecommunications, New Delhi.
- 2.The Chief Postmaster General,  
Tamil Nadu Circle,  
Chennai 600002.
- 3.The Postmaster General (Southern Zone),  
Madurai 625002.
- 4.The Senior Superintendent of Post Offices,  
Virudhunagar Division,  
Virudhunagar 626001. ....Respondents

By Advocate Mr. K. Rajendran

**ORAL ORDER**

**(Pronounced by Hon'ble Mr. R. Ramanujam, Member(A))**

Heard. The applicant has filed this OA under section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

" To direct the respondents herein to sanction and disburse pension to the applicant along with arrears of pension and other benefits considering her representation to the 3rd respondent dt. 12.04.2017 and pass such further or other orders as this Hon'ble Court may deem fit and proper and thus render justice. "

2. It is submitted that the applicant joined the respondents' department as a GDS on 01.07.1977 and later promoted as Group D staff by order dt. 31.03.2005. She retired on 31.05.2016. She is aggrieved that no pensionary benefits have been extended to her. On an enquiry, she was orally informed that she would be covered under the New Pension Scheme. She made representations on 28.01.2017 and 12.04.2017 for disbursement of pensionary benefits along with arrears which are still pending for consideration. Learned counsel for applicant submits that the applicant would be satisfied if the respondents are directed to consider the representations within a time limit to be stipulated by this Tribunal.

3. Mr. K. Rajendran takes notice for the respondents.

4. Keeping in view the limited relief sought and without going into the substantive merits of the case, we deem it appropriate to direct the respondents to consider Annexure A7 representation of the applicant dt. 12.04.2017 along with her previous representation dt. 28.01.2017

in accordance with law and pass a reasoned and speaking order within a period of three months from the date of receipt of a copy of this order.

5. OA is disposed of with the above direction at the admission stage.

**(P. Madhavan)**  
**Member(J)**

**(R.Ramanujam)**  
**Member(A)**

**23.07.2018**

SKSI